

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.257/MP/2026 along with IA Nos. 89/2026 & 90/2026

Subject : Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulations 5.2, 7.1, 37.10, 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 in relation to non-grant of enhancement of generation capacity by 33 MW within existing connectivity.

Petitioner : VEH Suar Urja Private Limited (VSUPL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **18.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, VSUPL
Ms. Harsha V Rao, Advocate, VSUPL
Ms. Aishwarya Subramani, Advocate, VSUPL
Ms. Pallavi Saigal, Advocate, CTUIL
Ms. Kaavya Madaan, Advocate, CTUIL
Shri Swapnil Verma, CTUIL
Ms. Muskan Agarwal, CTUIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed in relation to the non-grant/non-processing by the Respondent/CTUIL of the Petitioner's application dated 23.6.2025 for enhancement/inclusion of 33 MW solar capacity within the 163.2 MW connectivity granted to the Petitioner at 220 kV Pachora SEZ PP. The learned counsel submitted that the Petitioner's 163.2 MW connectivity is also the subject matter of Petition No. 58/MP/2026, which is pending adjudication. However, by way of Record of Proceedings dated 5.2.2026, the Commission has permitted the Petitioner to proceed with the commissioning activities in respect of its 81.9 MW project capacity, which was on the verge of commissioning, and restrained CTUIL from re-allocating the said connectivity to third parties upon revocation. The learned counsel further submitted that the Petitioner has prayed for similar interim relief in this case, and hence, a short notice may be issued.

2. The learned counsel for the Respondent/CTUIL accepted the notice and sought three weeks to file a reply.

3. After hearing the learned counsel for the parties, the Commission directed as under:



(a) Admit.

(b) The Respondent to file its reply to the Petition as well as IA No.89/2026, if any, within three weeks with a copy to the Petitioner, who may file its rejoinder, if any, within three weeks thereafter.

(c) IA No. 90/2026, filed for urgent listing, having served its purpose, stands disposed of.

4. The Petition, along with IA, will be listed for hearing on **6.8.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)